

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

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No. O.A. 350/01766/2015

Date of order : 7.12.2015

Present : Hon'ble Mr. Justice G. Rajasuria, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

ASHIM KR. MAJHI

VS.

UNION OF INDIA & ORS. (Eastern Railway)

For the Applicant : Mr. A.K. Bairagi, Counsel

For the Respondents : Mr. B.L. Gangopadhyay, Counsel

ORDER (Oral)

Per Mr. Justice G. Rajasuria, Judicial Member:

Heard both sides.

2. This O.A. has been filed seeking the following reliefs:-

- "a. For a direction upon the Respondent Authority to immediately issue appointment letter in favour of the Applicant in terms of Government notification dated 16.7.2010 and 13.8.2010 for appointment of land losers affected by land acquisition for Railway Projects.
- b. For a direction upon the respondent Authorities to consider with immediate effect and issue appointment letters to the Applicant under the category/policy of appointment of land losers effected by land acquisition for Railway Projects.
- c. To pass such other further order/orders as your Lordship may deem fit and proper.
- d. Leave may kindly be granted to file this Application jointly under Rule 4(5)(a) of CAT's Procedure Rule, 1987."

3. The Ld. Counsel for the applicant would express the heart burns of his client to the effect that he belongs to the land losers family and he is entitled to get employment on compassionate ground as per the special scheme propounded by the Railways. But despite he having given a representation, there is no response. Hence, he prays for a suitable direction.

4. The Ld. Counsel for the respondents would submit that if time is given



detailed reply would be given as to how for all employment cannot be given and subject to the Scheme and availability of posts and rule alone representation would be processed. Absolutely there could be no quarrel over the submission made by Ld. Counsel for the respondents. However, the Railways in accordance with the Scheme and ~~rules~~, notification governing the same would consider his case for giving employment to land losers within three months from the date of receipt of a copy of this order and communicate the same to the applicant.

5. The O.A. is, accordingly, disposed of. No costs.

(Jaya Das Gupta)  
MEMBER(A)

(G. Rajasuria)  
MEMBER(J)

SP